

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12876/2023

(Arising out of impugned final judgment and order dated 11-08-2023 in CRMM No. 8665/2022 passed by the High Court Of Punjab & Haryana At Chandigarh)

KULWINDER SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(IA No.206396/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.206398/2023-EXEMPTION FROM FILING O.T.)

Date : 13-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Akshay Verma, AOR
Mr. Gurbir Singh, Adv.
Mr. Pramod Kumar Bhagat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

This Court has noticed that routinely the special leave petitions filed and listed do not contain crucial information such as the age of the accused/petitioner. In criminal cases, the necessary information such as number of occasions when the parties seeking bail (in cases of bail) have reported to the police or investigating authority; complete charge-sheet, if any, the order on charge, if any, and the number of witnesses examined is usually not disclosed. This Court is of the opinion that appropriate

changes in the Rules or Practice and Procedure/directions are necessary.

This order be brought to the notice of the Secretary General and Registrar (Judicial) of this Court for suitable action in this regard to enable that in future all necessary and vital information is disclosed so as to save unnecessary wastage of time and avoid adjournments.

This order shall be circulated to the Secretary General and the Registrar (Judicial) of this Court and also brought to the notice of the Hon'ble the Chief Justice of India.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)